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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1184 OF 2006

ALLAHABAD, THIS THE 26th DAY OF OCTOBER, 2006

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Pancham Singh,
Son of Mata Deen,
Resident of Village Nagla Bhur,
Post Office-Raithan, District-Fharrukhabad.

.....Applicant

(By Advocate Shri V. K. Jaiswal)

Versus

1. Union of India,
through Secretary,
Ministry of Communication,
Department of Post and Telegraph,
New Delhi.
2. Post Master General,
U.P., Bareilly.
3. Senior Superintendent of Post offices,
Moradabad.

.....Respondents.

(By Advocate Shri)

O R D E R

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Heard Shri V. K. Jaiswal, counsel for the
applicant on this OA.

2. The case of the applicant is that one F.I.R was lodged on 30.06.2003 against the applicant and several others for having committing offences punishable under

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section 120 (B), 420,467,468 and 471 of I.P.C and also under section 13(2) Prevention of Corruption Act 1988 and in that connection the applicant was arrested but was released on bail by Hon'ble High Court. He says that he was placed under suspension vide order dated 12.08.2005 pending the said investigation. It is said that after completion of investigation, the trial is pending in C.B.I Court at Gaziabad. Learned counsel for the applicant has said that there appears to be no justification for continuing the applicant under suspension as criminal trial is likely to take sufficient time. He has tried to say that O.As filed by similarly situated persons were either admitted for hearing or are finally disposed of.

3. We are of the view, that there is no point in keeping this OA pending here as the authority concerned, competent to place the applicant under suspension has not passed any order refusing to revoke the suspension on the application moved by the applicant. It would be proper, if this OA is finally disposed of with a direction, if the applicant moves any application within a period of 10 days from today together with a copy of this order, before the competent authority for revocation of suspension order dated 12.10.2005 the authority i.e. respondent no.3 shall consider and take appropriate decision in accordance with relevant rules and keeping in view the circumstances of the case, within a period of two



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months from the date such representation is ~~filed~~ ^{present} together with certified copy of this order. No costs.

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Member-A

Vice-Chairman

/ns/

V. D. S.
26.10.86